

**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL**

**UNDER REGULATION 17 OF IBBI (RESOLUTION PROCESS FOR CORPORATE  
PERSONS) REGS, 2016**

**Company Petition No. CP (IB) No. 121/BB/2024**

**IN THE MATTER OF:**

**M/s. Vreon Tech India Pvt. Ltd. ... Petitioner**

**VS**

**M/s. Augver Digital Solutions Pvt. Ltd. ... Respondent**

**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH, BENGALURU**  
**UNDER REGULATION 17 OF IBBI (RESOLUTION PROCESS FOR CORPORATE**  
**PERSONS) REGS, 2016**  
**Company Petition No. CP (IB) No. 121/BB/2024**  
**IN THE MATTER OF:**  
**M/s. Vreon Tech India Pvt. Ltd. ... Petitioner**  
**VS**  
**M/s. Augver Digital Solutions Pvt. Ltd. ... Respondent**

**Dated 23-10-2025**

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Ramamoorthi Srinivasan  
Resolution Professional  
IBBI/IPA-001/IP-PO1163/2018-19/11916  
Mobile 9888004981

## SUMMARY OF CLAIMS

Sl. No	Name of Creditor	Nature of Claim	Amount Claimed (Rs.)	Amount Provisionally Admitted (Rs.)
1	M/s. Vreon Tech India Pvt. Ltd.	Operational Debt	7,78,68,120	4,58,94,838

## Intimation under Regulation 17

**BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL, BENGALURU  
BENCH**

**Company Petition No. CP (IB) No. 121/BB/2024**

**IN THE MATTER OF:**

M/s. Vreon Tech India Pvt. Ltd. ... Operational Creditor/ Petitioner

**Versus**

M/s. Augver Digital Solutions Pvt. Ltd. ... Corporate Debtor / Respondent

**Intimation under regulations 17 of the Insolvency and Bankruptcy Board of India**

**(Insolvency Resolution Process for Corporate Persons) Regulations 2016.**

1. The Application for the CIRP of M/s. Augver Digital Solutions Pvt. Ltd. (Corporate Debtor) , filed by M/s. Vreon Tech India Pvt. Ltd. (Operational Creditor ) under Section 9 of the IBC Code, 2016 was admitted by the Hon'ble National Company Law Tribunal, Bengaluru bench on 24/09/2025 and the undersigned was appointed as the IRP with direction to take all necessary actions under the provisions of the IBC.
2. It is respectfully submitted that based on the claims received by me till the 14/10/2025, along with supporting documents the claimants mentioned in Annexure A have been found to be eligible under Section 21 of the IBC to be a part of the Committee of Creditors. I certify that I have constituted this CoC as per Section 21 of the IBC.
3. In compliance with the provisions of the IBC read with Regulation 17(1) of CIRP regulations, please find enclosed, the report certifying constitution of the CoC of the Corporate Debtor. (Annexure A).

4. In compliance with the provisions of the IBC read with Regulation 13(2) (d) of CIRP regulations, please find enclosed, the requisite list of the creditors of the Corporate Debtor. (Annexure B).

Place: Bengaluru

Date: 23/10/2025

## Signature

**(Ramamoorthi Srinivasan)**

Interim Resolution Professional

IBBI/IPA-001/IP-P01163/2018-19/11916

Email: usne902@gmail.com

Contact No.: +91 9888004981

## ANNEXURE - A

### REPORT CERTIFYING THE CONSTITUTION OF THE COMMITTEE OF CREDITORS

(Under Regulation 17(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

I, **Ramamoorthi Srinivasan**, Interim Resolution Professional (Registration No. IBBI/IPA-001/IP-P01163/2018-19/11916), appointed by the Hon'ble National Company Law Tribunal, Bengaluru Bench, vide order dated **24/09/2025**, in the above-mentioned company petition, hereby submit this report certifying the constitution of the Committee of Creditors (CoC) in accordance with the provisions of the Insolvency and Bankruptcy Code, 2016 ("the Code") and the relevant regulations thereunder.

Following the **public announcement** made on **01/10/2025** in the *Business Standard* (Bengaluru edition) and *Kannada Prabha*, inviting claims from creditors of the corporate debtor on or before 14/10/2025, the claims received and duly verified up to the date of this report are as under:

Sl. No	Name of Creditor	Nature of Claim	Amount Claimed (Rs.)	Amount Provisionally Admitted (Rs.)
1	M/s. Vreon Tech India Pvt. Ltd.	Operational Debt	7,78,68,120	4,58,94,838

Accordingly, there being **only one admitted claim**, the Committee of Creditors of the corporate debtor, **M/s. Augver Digital Solutions Pvt. Ltd.**, comprises the following member:

Sl. No	Name of Creditor	Voting Share (%)
1	M/s. Vreon Tech India Pvt. Ltd.	100%

The first meeting of the Committee of Creditors will be convened on 28<sup>th</sup> October, 2025 in accordance with the provisions of Sec 21(1) of the IBC Code and the regulations made thereunder.

Place: Bengaluru

Date: 23/10/2025

**Sd/-**

**(Ramamoorthi Srinivasan)**

Interim Resolution Professional

IBBI/IPA-001/IP-P01163/2018-19/11916

Email: [usne902@gmail.com](mailto:usne902@gmail.com)

Contact No.: +91 9888004981

## ANNEXURE - B

### REPORT CERTIFYING LIST OF CREDITORS

(Under Regulation 13(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

In view of the aforesaid, I further certify that the following is the list of creditors of the corporate debtor, as per the claims received and duly verified by me as the Interim Resolution Professional:

Sl. No	Name of Creditor	Category	Amount Claimed (Rs.)	Amount Provisionally Admitted (Rs.)
1	M/s. Vreon Tech India Pvt. Ltd.	Operational Creditor	7,78,68,120	4,58,94,838

Place: Bengaluru

Date: 23/10/2025

**Sd/-**

**(Ramamoorthi Srinivasan)**

Interim Resolution Professional

IBBI/IPA-001/IP-P01163/2018-19/11916

Email: [usne902@gmail.com](mailto:usne902@gmail.com)

Contact No.: +91 9888004981

**AFFIDAVIT**

**BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL,  
BENGALURU BENCH  
UNDER REGULATION 17 OF IBBI (RESOLUTION PROCESS FOR CORPORATE  
PERSONS) REGS, 2016**



सत्यमेव जयते

## INDIA NON JUDICIAL

**Government of Karnataka**

e-Stamp

Certificate No.	IN-KA75130095733002X
Certificate Issued Date	23-Oct-2025 03:08 PM
Account Reference	NONACC (FI)/ kabacs08/ M G ROAD1/ KA-SV
Unique Doc. Reference	SUBIN-KAKABACSL0859325670295204X
Purchased by	RAMAMOORTHI SRINIVASAN
Description of Document	Article 4 Affidavit
Property Description	AFFIDAVIT
Consideration Price (Rs.)	0 (Zero)
First Party	RAMAMOORTHI SRINIVASAN
Second Party	NA
Stamp Duty Paid By	RAMAMOORTHI SRINIVASAN
Stamp Duty Amount(Rs.)	100 (One Hundred only)



## AFFIDAVIT

**BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL,**

## BENGALURU BENCH

UNDER REGULATION 17 OF IBBI (RESOLUTION PROCESS FOR CORPORATE

## PERSONS) REGS, 2016

UNDER REGULATION 17 OF IBBI (RESOLUTION PROCESS FOR CORPORATE PERSONS)

REGS, 2016

Company Petition No. CP (IB) No. 121/BB/2024

IN THE MATTER OF:

M/s. Vreon Tech India Pvt. Ltd. ... Petitioner

VS

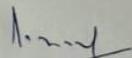
M/s. Augver Digital Solutions Pvt. Ltd. ... Respondent

AFFIDAVIT OF MR. RAMAMOORTHI SRINIVASAN

I, Ramamoorthi Srinivasan, S/o Mr. MV Ramamoorthi, aged about 67 years, Resolution Professional and having office at E 902 Mantri Tranquil, Gubalala, Bangalore 560061 do solemnly affirm and say as follows: -

1. I state that I am the Interim Resolution Professional in the above matter, and I am aware of the facts and circumstances of the case and hence competent to swear to this affidavit.
2. I state that all the averments made in captioned report are true and correct to the best of my knowledge, information and belief and nothing material has been concealed therefrom.

Solemnly affirmed at Bangalore on 23rd day of October, 2025.

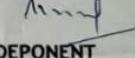


DEONENT

Verification

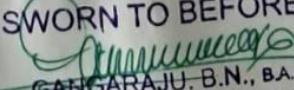
I, the Deponent hereinabove, do hereby verify and affirm that the contents of Paragraph 1 to 2 of the above affidavit are true to the best of my knowledge and belief and nothing material has been concealed therefrom.

Verified at Bangalore on 23rd day of October, 2025.



DEONENT



SWORN TO BEFORE ME  
  
GANGARAJU, B.N., B.A.L.L.B.  
ADVOCATE & NOTARY PUBLIC GOVT. OF INDIA  
# 8, Opp. N.P. Factory, Behind Navaneeth Wines  
Kavalbyrasandra, R.T. Nagar Post,  
Bengaluru - 560 032  
Mob: 9448537557 / 8660401967

24 OCT 2025